

SCHEDULE II

FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREEM CORPORATION LIMITED

Sl. No.	Particulars	Details
1	Name of Corporate Debtor	M/S SHREEM CORPORATION LIMITED
2	Date of Incorporation	05.01.2008
3	Authority of Incorporation	Registrar of Companies, Maharashtra under The Companies Act, 2013
4	CIN	U74999MH2008PLC177416
5	Registered Office Address	Flat No. 101, OG-III, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai 400101, Maharashtra
6	Date of Closure of CIRP	15.05.2026
7	Liquidation Commencement Date	15.05.2026
8	Liquidator Name & Registration No.	Name: Ms. Ritu Rastogi Registration No.: IBBI/IPA-001/IP-P00204/2017-2018/10393
9	Liquidator Address & Email	D-1 B, 9 A, D Block, Janak Puri New Delhi, NCT of Delhi, 110058 Email: ritu_rastogi1@yahoo.co.in
10	Correspondence Address & Email	D-1 B, 9 A, D Block, Janak Puri New Delhi, NCT of Delhi, 110058 Email: liq.shreemcorpltd@gmail.com
11	Last Date for Submission of Claims	14.06.2026

Notice is hereby given that the National Company Law Tribunal, Court-V, Mumbai Bench, has ordered the commencement of liquidation of Shreem Corporation Limited on 15.05.2026.

The stakeholders of Shreem Corporation Limited are hereby called upon to submit their claims with proof on or before 14.06.2026, to the Liquidator at the address mentioned under Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and Signature of the Liquidator: CA Ritu Rastogi

Date and Place: 18.05.2026, Mumbai



SPECIFIC ALLOYS PRIVATE LIMITED - IN LIQUIDATION
CIN: U27203PN2000PTC014912
Regd. Add: Shop No 24 & 25, Jethu Mansion 78, Gururwar Peth, Pune, Maharashtra, India, 411042.

E-Auction Notice			
Sale of Assets of Corporate Debtor on Standalone Basis under the Insolvency and Bankruptcy Code, 2016 (w/ IBC) (Liquidation Process) Regulations, 2016.			
Date and Time of E-Auction: 01 st June, 2026 from 11:00 AM to 02:00 PM (With the unlimited extension of 10 minutes each)			
E-auction platform https://baanknet.com/ (Bank Asset Auction Network)			
Details of Assets	Reserve Price	Earnest Money Deposit	Incremental Value
Survey No. 128 Hissa 1 and 2 Village - Pirangut, Taluka - Mulshi, District - Pune along with the Plant & Machinery Area: 8.835 Sq. Mtr (Approx.)	₹ 7,20,55,706/-	₹ 72,00,000/-	₹ 5,00,000/-
Last date of submission of Eligibility Documents	30 th May, 2026, in the manner mentioned in detail E-auction Process Document		
Inspection of Assets of Corporate Debtor	From 18 th May 2026 to 30 th May 2026.		
Last Date for submission of Earnest Money Deposit	30 th May, 2026.		
Date and time of E-Auction for qualified bidders	01 st June, 2026 from 11:00 AM to 02:00 PM		

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider Bank Asset Auction Network.
- Documents shall be submitted on the website - <https://baanknet.com/> on or before 30th May, 2026. The bid form along with detailed terms & conditions of the complete E-auction process can be downloaded from the website <https://baanknet.com/>.
- The prospective bidders shall during the submission of EOI submit an undertaking that they do not suffer from any ineligibility under Section 29A of the code to the extent applicable. Further, if found ineligible after submission of EOI, the Earnest Money Deposited shall be forfeited.
- The Liquidator shall, within three days of declaring the highest bidder, conduct due diligence and verify the eligibility of the highest bidder and present the same before the Stakeholders Consultation Committee. The Liquidator shall declare the highest bidder as the successful bidder or reject such bid after consultation with the Stakeholder Consultation Committee.
- In case the highest bidder is found to be ineligible, the Liquidator may in consultation with consultation committee declare the next highest bidder as the successful bidder after due diligence and verification.
- It is clarified that this invitation purports to invite prospective bidders and does not create any kind of binding obligation on the part of the Liquidator or the Company to effectuate the sale. The Liquidator reserves the right to cancel or modify the process and/or not to accept and/or disqualify any interested party / potential investor/bidder without assigning any reason and without any liability.
- All the terms and conditions are to be mandatorily referred from the detailed E-Auction Process Document, prior to submission of EOI and participation in the process.
- In case the bidder has any queries regarding the auction process, they may refer to the Auction Guide for Buyers available on the website <https://baanknet.com/>. For further assistance, bidders may contact the helpline at +91 82912 20220 or write to support.baanknet@psballance.com.

The detailed Terms & Conditions of the sale - Refer E Auction Process Document.

Date: 18.05.2026
Place: Navi Mumbai

Sd/-
SOLVENZA ADVISORY LLP
(Formerly known as SSVRI RESOLUTION SERVICES LLP)
Liquidator - Specific Alloys Private Limited
IBBI Reg. No: IBBI/UP-0144/1PA-1/2022-23/50008
Email ID: iprashantjain@gmail.com, clrp.specificalloys@gmail.com, solvenza.ipe@gmail.com

SCHEDULE II		FORM B
PUBLIC ANNOUNCEMENT		
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF SHREEM CORPORATION LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	M/S SHREEM CORPORATION LIMITED
2.	Date of Incorporation of Corporate Debtor	05.01.2008
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Maharashtra under the Companies Act, 2013
4.	Corporate Identity number/ limited liability identity number of corporate debtor	U74999MH2008PLC177416
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Flat No. 101, OG-II, Oberoi Garden, Thakur Village Off Western Express Highway, Kandivali (E), Mumbai 400101, Maharashtra
6.	Date of closure of Insolvency Resolution Process	15.05.2026
7.	Liquidation commencement date of Corporate Debtor	15.05.2026
8.	Name and Registration number of the insolvency professional acting as Liquidator	Name: Mr. Ritu Rastogi Registration No.: IBBI/UP-001/1P-00204/2017-2018/10393 Email: ritu_rastogi1@yahoo.co.in
9.	Address and E-mail of the liquidator, as registered with the Board	D-1 B, 9A, D Block, Janak Puri New Delhi, NCT of Delhi, 110058 Email: liq.shreemcorp1td@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	D-1 B, 9A, D Block, Janak Puri New Delhi, NCT of Delhi, 110058 Email: liq.shreemcorp1td@gmail.com
11.	Last date for submission of Claims	14.06.2026

Notice is hereby given that the National Company Law Tribunal, Court-V, Mumbai Bench, has ordered the commencement of liquidation of Shreem Corporation Limited on 15.05.2026.

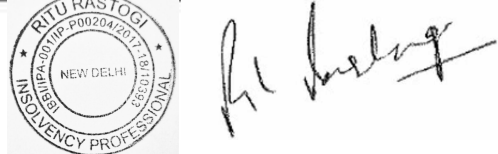
The stakeholders of Shreem Corporation Limited are hereby called upon to submit their claims with proof on or before 14.06.2026, to the Liquidator at the address mentioned under Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post, or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under section 38.

Name and Signature of the Liquidator: CA Ritu Rastogi
Date and Place: 18.05.2026, Mumbai

**OSWAL PUMPS LIMITED**

Registered Office: Oswal Estate, NH-1, Kutail Road, P. O. Kutail,
Distt. - Karnal, Haryana - 132037, India
CIN No: L74999HR2003PLC124254, Website: www.oswalpumps.com
Email Id: investorrelations@oswalpumps.com, T: 91 18 4350 0300

AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

The consolidated and standalone audited financial results of the Company for THE QUARTER AND YEAR ENDED MARCH 31, 2026, approved by the Board of Directors in its meeting held on May 16, 2026, along with the Auditor's Audit Reports thereon (expressing an unmodified opinion), as filed with the Stock Exchanges under Regulations 33 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015, are available on the Stock Exchanges websites (www.bseindia.com & www.nseindia.com), the Company's website (<https://oswalpumps.com/investor-relations/stock-exchange-submission/>) and can also be accessed by scanning the following Quick Response Code.



For and on behalf of the Board of Directors of
Oswal Pumps Limited

Vivek Gupta
Chairman and Managing Director
DIN: 00172835
Place: Karnal
Date: May 16, 2026

GANESH INFRAWORLD LIMITED

(FORMERLY KNOWN AS GANESH INFRAWORLD PRIVATE LIMITED & GANESH INTERNATIONAL)
CIN: L46620WB2024PLC268366
Godrej Genesis, Unit No. 906, 9th Floor, Street No. 18, Block - EP & GP,
Sector - V, Salt Lake, West Bengal, India, 700091

**EXTRACT OF AUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER, HALF-YEAR AND YEAR ENDED MARCH 31, 2026**

(As per Regulation 47(1)(b) of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015) (Rs. In lakhs except for EPS)

Particulars	For the Quarter ended			For the Half-Year ended			For the Year ended	
	31.03.2026 (Audited)	31.12.2025 (Un-audited)	31.03.2025 (Audited)	31.03.2026 (Audited)	30.09.2025 (Un-audited)	31.03.2025 (Audited)	31.03.2026 (Audited)	31.03.2025 (Audited)
Total Revenue	22,761.49	21,633.72	16,087.76	44,395.21	39,196.66	31,029.65	83,591.87	54,250.65
Net Profit/(Loss) for the period (Before Tax and Exceptional and/or Extraordinary Items)	2,569.41	2,588.47	1,558.95	5,157.88	4,373.94	3,075.47	9,531.82	5,337.33
Net Profit/(Loss) for the period before Tax (After Exceptional and/or Extraordinary Items)	2,569.41	2,588.47	1,558.95	5,157.88	4,373.94	3,075.47	9,531.82	5,337.33
Net Profit/(Loss) for the period after Tax	1,905.18	1,904.47	1,161.70	3,809.66	3,273.11	2,295.49	7,082.76	4,005.04
Paid-up Equity Share Capital (Face Value of ₹ 5/- each)	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07
Earnings per Share (Face Value of ₹ 5/- each) (not annualised)								
a. Basic	4.46	4.46	3.36	8.92	7.66	6.64	16.58	11.59
b. Diluted	4.46	4.46	3.36	8.92	7.66	6.64	16.58	11.59

- Notes:**
- The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter, half-year and year ended March 31, 2026, which has been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 16/05/2026, and filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
 - The full format of the aforesaid Standalone Audited Financial Results for the quarter, half-year and year ended March 31, 2026 will be available on the Stock Exchange website at www.nseindia.com and on the Company's website at www.ganeshinfra.com. The same can be accessed by scanning the QR code provided below.

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER, HALF-YEAR AND YEAR ENDED MARCH 31, 2026

(Rs. In lakhs except for EPS)

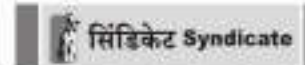
Particulars	For the Quarter ended			For the Half-Year ended			For the Year ended	
	31.03.2026 (Audited)	31.12.2025 (Un-audited)	31.03.2025 (Audited)	31.03.2026 (Audited)	30.09.2025 (Un-audited)	31.03.2025 (Audited)	31.03.2026 (Audited)	31.03.2025 (Audited)
Total Revenue	23,128.75	21,633.72	16,087.76	44,762.47	39,196.66	31,029.65	83,959.13	54,250.65
Net Profit/(Loss) for the period (Before Tax and Exceptional and/or Extraordinary Items)	2,607.12	2,588.12	1,558.95	5,195.24	4,368.12	3,075.47	9,563.36	5,337.33
Net Profit/(Loss) for the period before Tax (After Exceptional and/or Extraordinary Items)	2,607.12	2,588.12	1,558.95	5,195.24	4,368.12	3,075.47	9,563.36	5,337.33
Net Profit/(Loss) for the period after Tax & Share of Profit/(Loss) on Associate	2,445.86	1,904.12	1,161.70	4,349.98	3,267.29	2,295.49	7,617.27	4,005.04
Paid-up Equity Share Capital (Face Value of ₹ 5/- each)	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07	2,136.07
Earnings per Share (Face Value of ₹ 5/- each) (not annualised)								
a. Basic	5.73	4.46	3.36	10.18	7.65	6.64	17.83	11.59
b. Diluted	5.73	4.46	3.36	10.18	7.65	6.64	17.83	11.59

- Notes:**
- The above is an extract of the detailed format of Consolidated Audited Financial Results for the quarter, half-year and year ended March 31, 2026, which has been reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 16/05/2026, and filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 as amended.
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For and on behalf of the Board of Directors
GANESH INFRAWORLD LIMITED
Sd/-
Vibhoor Agrawal
Chairman, MD and CEO
DIN: 02331469

Date : 16-05-2026
Place : Kolkata

केनरा बैंक Canara Bank

Recovery, Legal and Fraud Prevention Section, Regional Office, Mumbai North (DP 8354)
Kohinoor Bldg, II Floor, Veer Savarkar Marg, Opp. Shree Siddhivinayak Mandir, Prabhadevi, Mumbai - 400025,
Email ID: recoveryonorth@canarabank.com Mobile No. 8655963283, 8655963289

Ref: CB/2699/LAXMAN CHAVAN/SARFAESI-13(2)/2026

Date: 04.05.2026

DEMAND NOTICE [SECTION 13(2)]

To
Shri. Laxman Mahadev Chavan S/o Shri. Mahadev Sitaram Chavan (Borrower and Guarantor), Registered Office at, 29/1, Juhu Supreme Shopping Center, Gulmohar X Road No.9, JVPD Scheme, Mumbai - 400 049. Mobile No. 9920872908

Shri. Laxman Mahadev Chavan S/o Shri. Mahadev Sitaram Chavan (Borrower and Guarantor) Smt. Surekha Laxman Chavan W/o Shri. Laxman Mahadev Chavan (Mortgagor and Guarantor), Residing at Flat No. 903 & 904, 9th Floor, Park Vistas, Park Darshan Co Op Hsg Society Ltd. Lallubhai Park, Road No. 2, Telephone Exchange, Andheri West, Mumbai - 400 058. Mobile No. 9920872908

Shri. Laxman Mahadev Chavan S/o Shri. Mahadev Sitaram Chavan (Borrower and Guarantor) Smt. Surekha Laxman Chavan W/o Shri. (Mortgagor and Guarantor), Also residing at, Flat No. 105, 1st Floor, "F" Wing, Balaji Green City, Opp. Pen RTO Office, At Utkarsh Nagar, Pen, Dist. Raigad, Maharashtra - 402 107. Mobile No. 9920872908.

Dear Sir,
Sub: Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002.

That Shri. Laxman Mahadev Chavan S/o Shri. Mahadev Sitaram Chavan (Guarantor) and Smt Surekha Laxman Chavan W/o Shri Laxman Mahadev Chavan (Guarantor and Mortgagor) has availed the following loans/credit facilities from our Mahavir Nagar Kandivili West Mumbai Branch (2899) Branch from time to time:

Sr. No.	Loan No	LOAN AMOUNT	Nature of Loan/Limit	LIABILITY AS ON 03.05.2026	RATE OF INTEREST
1	125007257506	2,00,00,000.00	2000-MSME-OD/OCC	Rs.2,03,34,023.31	10.25%

The above said loan/credit facilities are duly secured by way of mortgage of the assets more Specifically described in the schedule hereunder, by virtue of the relevant documents

executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the bank has classified the debt as NPA on 30.04.2026. Hence, we hereby issue this notice to you under section 13 (2) of the subject Act calling upon you to discharge the entire liability of **Rs.2,03,34,023.31 (Rupees Two Crores Three Lakhs Thirty Four Thousand Twenty Three and Thirty One Paise Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post to your last known address available in the Branch record.

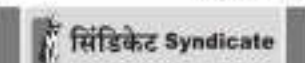
SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

Sr. No	Movable	Name of Title holder
1	Hypothecation of Stocks, Book Debts and Receivables Cersai security id : 400087362090, 400087390567	M/s Laxman Mahadev Chavan (Proprietor: Shri. Laxman Mahadev Chavan S/o Shri. Mahadev Sitaram Chavan)
Immovable		
2	Residential Property: All that part and parcel of Residential Flat No. 903, 9th Floor, Building Parkvists, Park Darshan Co Op Hsg Society Ltd, 2nd Road, Opp Lalubhai Park, Andheri West, Mumbai - 400058. Land Bearing Final Plot No. 22A & 22B, CTS No. 575 at Vileparle Boundaries of the property North: Old Building. South: Navkar Palace. East: Railway Track. West: Lalubhai Park. CERSAI: SECURITY ID- 400104164983	Smt Surekha Laxman Chavan W/o Shri. Laxman Mahadev Chavan (Guarantor and Mortgagor)

DATE: 04.05.2026
PLACE Mumbai

Authorized Officer
CANARA BANK

केनरा बैंक Canara Bank

SPECIALISED SME BRANCH, MUMBAI SAKINAKA-2411Narayan Building, II Floor, Kurla Andheri Road, Sakinaka, Mumbai 400072,
Email: cb2411@canarabank.com, Mobile No. 8655955268

DEMAND NOTICE [SECTION 13(2)]

Ref: CB/2411/TECH SUTRE/SARFAESI-13(2)/2026

Date: 04.05.2026

To
The Director, M/s TECH SUTRE INDUSTRIES LIMITED (Borrower), Regd. Office At - A Block, 6th Floor, Shivsagar Estate, Dr. Annie Besant Road, Worli, Mumbai, Maharashtra - 400018. Mobile No. 8879341593

The Director, M/s TECH SUTRE INDUSTRIES LIMITED (Borrower), Factory At, Land at Gat No. 105, Village Sutrepada, Taluka & District - Dhule, Maharashtra - 424302. Mobile No. 8879341593

Shri. Vinay Rohidas Patil S/o Rohidas Patil (Director, Joint Mortgagor and Guarantor), Residing at, 301, Purna, Sir Pochkhanwala Road, Worli, Mumbai - 400 025. Mobile No. 9769111231

Shri. Vinay Rohidas Patil S/o Rohidas Patil (Director, Joint Mortgagor and Guarantor), Also Residing at, 22/23 Nehru Housing Society, Deopur, Jahind Colony, Dhule, Maharashtra - 424 002. Mobile No. 9769111231

Shri. Kunal Rohidas Patil S/o Rohidas Chudaman Patil (Guarantor and Joint Mortgagor), Residing at, 303, Purna, Sir Pochkhanwala Road, Worli, Mumbai - 400 025. Mobile No. 9769111888

Shri. Kunal Rohidas Patil S/o Rohidas Chudaman Patil (Guarantor and Joint Mortgagor), Also Residing at, Plot No.23, Nehru Housing Society, Near Navrang Water Tank, Jahind Colony, Dhule, Maharashtra - 424 002. Mobile No. 9769111888

Shri. Kishore Laxman Pawar S/o Laxman Pawar (Director and Guarantor), Residing at, 8/594, Abhyudaya Nagar, Veer Shrikant Keshav Hadkar Marg, Near Milan Indus, Kalachowki, Mumbai, Maharashtra - 400 033. Mobile No. 9769118727 / 9930621541

Shri. Anurag Bahadur S/o Virendra Bahadur (Director and Guarantor), 1602, 3B Siddhachal, Off. Pokhran Road No.2 Behind Vasant Vihar Siddhachal Phase 6, Agra Bazar Thane, Maharashtra - 400610. Mobile No. 9819109997.

Dear Sir,
Sub: Demand Notice Under Section 13(2) Of The Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act 2002.

That M/s TECH SUTRE INDUSTRIES LIMITED (Borrower), Shri. Vinay Rohidas Patil S/o Rohidas Patil (Director, Joint Mortgagor and Guarantor), Shri. Kunal Rohidas Patil S/o Rohidas Chudaman Patil (Guarantor and Mortgagor), Shri. Kishore Laxman Pawar S/o Laxman Pawar (Director and Guarantor) and Shri. Anurag Bahadur S/o Virendra Bahadur (Director and Guarantor) has availed the following loans/credit facilities from our Specialised SME Branch, Mumbai Sakinaka Branch (2411) Branch from time to time:

Sr. No.	Loan No	LOAN AMOUNT	Nature of Loan/Limit	LIABILITY AS ON 03.05.2026	RATE OF INTEREST
1	2411261001206	5,00,00,000.00	2000-MSME-OD/ OCC	5,04,49,806.00	13.80%
2	170004380019	2,95,00,000.00	765-GECL 1.0 (EXTENSION)	1,16,22,165.40	10.60 %

The above said loan/credit facilities are duly secured by way of mortgage of the assets more specifically described in the schedule hereunder, by virtue of the relevant documents executed by you in our favour. Since you had failed to discharge your liabilities as per the terms and conditions stipulated, the bank has classified the debt as NPA on 01.05.2026. Hence, we hereby issue this notice to you under section 13 (2) of the subject Act calling upon you to discharge the entire liability of **Rs.6,20,71,971.40 (Rupees Six Crores Twenty Lakhs Seventy One Thousand Nine Hundred Seventy One and Forty Paise Only)** with accrued and up to date interest and other expenses, within sixty days from the date of the notice, failing which we shall exercise all or any of the rights under Section 13(4) of the subject Act.

Further, you are hereby restrained from dealing with any of the secured assets mentioned in the schedule in any manner whatsoever, without our prior consent. This is without prejudice to any other rights available to us under the subject Act and/or any other law in force.

Your attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

The demand notice had also been issued to you by Registered Post to your last known address available in the Branch record.

SCHEDULE

The specific details of the assets Mortgaged/Hypothecated are enumerated hereunder:

Sr. No	Movable	Name of Title holder																																
1	Hypothecation of Stocks of cotton yarn, SFG, Cotton Fabric, Debtors Cersai Security id : 400016991122 and 400016991230	M/s TECH SUTRE INDUSTRIES LIMITED (Borrower)																																
2	Industrial Plot admeasuring 46900 Sq.mt at Gat No. 105, Village Sutrepada, Taluka & District - Dhule, Maharashtra - 424302 and Factory Building admeasuring 4994.23 Sq.mt Boundaries : North - Gat No.186 South - Gat No.86/85 East - Road West - Gat No.104 Cersai Security id : 400015226228	M/s TECH SUTRE INDUSTRIES LIMITED (Borrower)																																
3	Plant & Machineries, Misc. Fixed Assets and Electrical installation (Value in Rs.4.65 Cr.) Cersai Security id : 400016991605	M/s TECH SUTRE INDUSTRIES LIMITED (Borrower)																																
4	Non-Agricultural Plots at Survey No. 494/4B Kolwale Nagar, Near Railway Crossing, Mumbai Agra Road, Dist Dhule, Maharashtra - 424001 as under : <table><tr><th>Plot No.</th><th>Area Sq.Mt.</th></tr><tr><td>8</td><td>205.60</td></tr><tr><td>9</td><td>218.70</td></tr><tr><td>10</td><td>218.70</td></tr><tr><td>11</td><td>218.70</td></tr><tr><td>12</td><td>218.70</td></tr><tr><td>13</td><td>214.30</td></tr><tr><td>14</td><td>227.50</td></tr><tr><td>15</td><td>218.70</td></tr><tr><td>16</td><td>218.70</td></tr><tr><td>33</td><td>165.00</td></tr><tr><td>34</td><td>165.00</td></tr><tr><td>41</td><td>285.00</td></tr><tr><td>42</td><td>200.00</td></tr><tr><td>TOTAL</td><td>2774.60</td></tr><tr><td colspan="2">Cersai security id : 400015227843 400015228274</td></tr></table>	Plot No.	Area Sq.Mt.	8	205.60	9	218.70	10	218.70	11	218.70	12	218.70	13	214.30	14	227.50	15	218.70	16	218.70	33	165.00	34	165.00	41	285.00	42	200.00	TOTAL	2774.60	Cersai security id : 400015227843 400015228274		Shri Kunal R. Patil (Mortgager) and Shri Vinay R. Patil (Director and Mortgager)
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